

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 80/TT/2016

Subject : Approval under Sections 61, 62 and 79(1)(c) & 79(1)(d) of the Electricity Act, 2003 and the Terms and Conditions of Tariff Regulations, 2014 for approval of Annual Fixed Cost and determination of tariff for the licensed transmission business for Actual COD to 2018-19 for 400 kV Srinagar Sub-station as per the Commission's order dated 31.1.2013 against Petition No. 133/MP/2012.

And in the matter of:

Petition No. 81/TT/2016

Subject : Approval under Sections 61, 62 and 79(1)(c) & 79(1)(d) of the Electricity Act, 2003 and Terms and Conditions of Tariff Regulations, 2014 for approval of Annual Fixed Cost and determination of tariff for the licensed transmission business for COD to 2018-19 for 400 kV Srinagar-Srinagar PH line as per the Commission's order dated 31.1.2013 against Petition No. 133/MP/2012.

Date of Hearing : 24.1.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I. S. Jha, Member

Petitioner : Power Transmission Corporation of Uttarakhand Ltd. (PTCUL)

Respondents : Power Grid Corporation of India Ltd. (PGCIL) and 24 others

Parties present : Shri Kamal Kant, PTCUL
Shri Manoj Kumar, PTCUL
Shri Abhay Choudhary, PGCIL
Shri S. S. Raju, PGCIL
Shri S. K. Venkatesan, PGCIL



Record of Proceedings

The learned counsel for PTCUL submitted that the information sought vide RoP dated 8.8.2018 has been submitted vide affidavit dated 28.9.2018 and would submit any other information, if required.

2. The Commission directed the Committee formed to look into the issues related to Uttarakhand Integrated Transmission Project to finalise its report within 15 days. The Committee is free to call for any information from the petitioner, if required.
3. The next date of hearing will be intimated to the parties in due course.

By order of the Commission

Sd/-
(T. Rout)
Chief (Law)

